

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, AT CHENNAI**

**Original Application No.71 of 2024(SZ)
(Earlier O.A. No. 783 of 2023(PB))**

Tribunal on its own motion SUO MOTU
based on the News Item in Hindu dt:13.12.2023
titled, " Residents complain about encroachments
and waste pollution at rear bund of Red Hills".

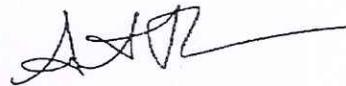
And

Tamil Nadu Pollution Control Board and Ors.

...Respondents.

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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**REPORT FILED ON BEHALF OF FIRST RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD**

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, aged about 59 years having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the 1st respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case from the office records.
2. It is respectfully submitted that, the Original Application has been taken as a Suo Motu based on the News Item in Hindu dt:13.12.2023 titled, "Residents complain about encroachments and waste pollution at rear bund of Red Hills". The Hon'ble NGT in its court order dated 08.01.2024 in Case O.A.783/2023 (Principal Bench) has stated that,

"2. The news item further states that the water body continues to face the challenge of sewage pollution and dumping of garbage along its boundary. It discloses that the sewage continues to flow freely on the rear side of the lake in five locations near Vankateshwara Nagar, Pudur Bhanu Nagar and

K. Nalini
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TAMIL NADU POLLUTION CONTROL BOARD
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Kallikuppam in Zone 7 and Thirumullaivoyal and Venkatachalam Nagar in Avadi Limits”

5. Hence, we deem it proper to implead the following as respondents in the matter:-

- I. Member Secretary, Tamil Nadu Pollution Control Board
- II. Commissioner, Greater Chennai Corporation.
- III. Collector/District Magistrate, Chennai.

7. Since, the matter relates to the Southern Zone Bench, therefore, it is transferred to the said Bench for further appropriate action. Let the original record of the OA be transferred to the Southern Zone Bench.

8. List before the Southern Zone Bench, Chennai on 04.03.2024.”

3. It is respectfully submitted that, as per the above direction the original application was transferred to the Hon'ble NGT (SZ) and re-numbered as O.A. No. 71 of 2024.
4. It is respectfully submitted that, the rear side of the Red Hills Lake in the Venkateshwara Nagar, Pudur Bhanu Nagar and Kallikuppam area was inspected by the officials of TNPC Board on 31.1.2024 and it was noticed that dumping of garbage was seen on the rear side of the Red Hills Lake. The nearby residents in the said area reported that the private lorries collecting garbage waste are dumping their waste on the rear side of Red Hills Lake, especially in the Pudur Bhanu Nagar area. The location of garbage dumped under the administrative jurisdiction of O/o. DEE, Tiruvallur in Thirumullaivoyal area having latitude: 13.147969° and longitude: 80.136662°. It was also noticed that some of the residents in the above-mentioned areas were disposing their sewage into the storm water drain which finally reaches the Red Hills Lake.
5. It is respectfully submitted that, a Joint inspection was carried out by DEE, TNPCB, Thiruvallur along with Tahsildar, Avadi & other officials from Avadi Municipal Corporation on 04.01.2023 in the portion of Puzhal lake in Thirumullaivoyal area. During inspection the e following were observed,

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- i. Sewage/sullage flows through the open drains confluence into puzhal lake from the areas of Venkatachalam Nagar, Sarawathy Nagar, Thendral Nagar of Avadi Municipal Corporation. Also, solid waste dumping (lat: 13.147969, 80.136662) in the Lake boundary was noticed.
 - ii. The Avadi City Municipal Corporation has not implemented full-fledged Under Ground Sewerage System (UGSS) and storm water drainage for the above said areas.
 - iii. No industrial estates/Industries are located in the vicinity all along the portion of Puzhal lake in Thirumullaivoyal area boundary. Hence, there was no discharge of industrial trade effluent into the portion of Puzhal lake in Thirumullaivoyal area.
 - iv. The Avadi City Municipal Corporation has installed Greywater treatment plant of capacity 40 KLD at Venkatachalam Nagar, Thirumullaivoyal area near Puzhal Lake.
6. It is respectfully submitted that, a letter has been addressed to Greater Chennai Corporation (Zone-7) vide letter dated 01.02.2024 and requested to clear the garbage waste accumulated in the said areas of Zone 7 and furnish the action taken report regarding the same to this office. It is also requested to monitor the said areas so as to avoid further dumping of garbage on the rear side of the Red Hills Lake.
7. It is respectfully submitted that, the above mentioned site was again inspected by the TNPCB officials on 29.04.2024. During inspection the following were observed
- i. Sewage/sullage flows through the open drain confluence into Puzhal lake from the areas of Venkatachalam Nagar, Saraswathy Nagar, Mullai Nagar and Thendral Nagar of Avadi Municipal Corporation. Also, submitted that solid waste earlier dumped along the lake boundary noticed during inspection on 04.01.2024 have been removed.
 - ii. The Avadi City Municipal Corporation has not yet implemented full-fledged Under Ground Sewerage System (UGSS) and storm water drainage for the above said areas.
 - iii. No industrial estates/ industries located in the vicinity all along the portion of Puzhal lake in Thirumullaivoyal area boundary. Hence, there


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was no discharge of industrial trade effluent into the portion of Puzhal lake in Thirumullaivoyal area.

- iv. Grey water treatment plant operated and maintained by Avadi Municipal corporation at Venkatachalam Nagar near Puzhal Lake was not in operation due to pump failure. Untreated sewage and sullage continues to flow in the Puzhal lake near Venkatachalam Nagar, Thirumullaivoyal area.
8. It is respectfully submitted that, a letter has been addressed to Chennai Metropolitan Water and Sewerage Board vide letter dated 01.02.2024 and requested to ensure that all the households in Venkateshwara Nagar, Pudur Bhanu Nagar and Kallikuppam area of Zone 7 are connected with the underground sewerage system and to take immediate action to curtail the disposal of sewage by the households into the storm water drain in the said areas of Zone 7 and to furnish the action taken report for the same to the office of this respondent.
9. It is respectfully submitted that the rear side of the Red Hills Lake was again inspected on 03.05.2024. At the time of inspection, it was noticed that still there is dumping of garbage by the private lorries collecting garbage in the Bhanu Nagar area in Zone-7. Since, there was no reply for the letter already addressed to Zonal Office (Zone-7) vide letter dated 01.02.2024, 2nd letter has been addressed to the Zonal office (Zone-7) vide letter dated 03.05.2024 to clear the garbage already dumped and to monitor further dumping of garbage in the rear side of the Red Hills Lake in Bhanu Nagar of Zone-7.
10. It is respectfully submitted that there is no reply for the letter addressed to CMWSSB vide letter dated 01.02.2024 to ensure that all the households in Venkateshwara Nagar, Pudur Bhanu Nagar and Kallikuppam area of Zone 7 are connected with the underground sewerage system and to take immediate action to curtail the disposal of sewage by the households into the storm water drain in the said areas of Zone 7 and to furnish the action taken report, a reminder letter has been addressed to CMWSSB vide letter dated 03.05.2024 to furnish the action taken report regarding the same.

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11. It is respectfully submitted that samples were taken at the rear side of the Red Hills Lake at Bhanu Nagar, Venkateswara Nagar and the samples were given for analysis to DEL, Ambattur and the results are awaited.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal(SZ), may be pleased to pass such further order or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

K. Nalini
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, working as Joint Chief Environmental Engineer, Chennai 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

K. Nalini
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:06.08.2024

Date of hearing on:02.09.2024.

